

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 102
(IB)-1464(PB)/2018

IN THE MATTER OF:

A'XYKno Capital Services Pvt. Ltd. Applicant/petitioner
v.
Rattan India Power Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 03.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner: Mr. Vikram Hegde, Adv.
For the Respondent(s): Mr. Alok Dhir & Mr. Karan Batura, Advs.

ORDER

Ld. Counsel for the corporate debtors have placed on record copies of the orders passed by Hon'ble the Supreme Court dated 11.09.2018 and dated 13.12.2018. The matter is posted for hearing before the Hon'ble Supreme Court on 08.01.2019 for further arguments. A perusal of the order shows that the power companies like the corporate debtors are before the Hon'ble Supreme Court and have also challenged the RBI circular dated 12.02.2018. A copy of the aforesaid order has been furnished to the counsel for the petitioner who has argued that the details of the proceedings pending before Supreme Court have not been given.

In view of the above the corporate debtor may furnish an affidavit within ten days with a copy in advance to the counsel for the



petitioner giving the details of the proceedings pending before the Hon'ble Supreme Court or any other High Court.

List for further consideration on 06.02.2019.

Sd-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

03.01.2019
Ritu Sharma